Statement-II

Funds released under IAY as second instalment 2014-15

1.	Andhra Pradesh	205.10
2.	Assam	194.15
3.	Chhattisgarh	112.59
4.	Maharashtra	454.80
5.	Rajasthan	146.51
6.	Sikkim	6.19
7.	Tamil Nadu	124.88
8.	Telangana	176.66
9.	Tripura	32.23
10.	Utiar Pradesh	361.94
11.	West Bengal	849.42
	TOTAL	2664.47

Action on irregularities under MGNREGA

†1670. DR. SANJAY SINH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the proceedings against the persons accused for inferior quality of work, being carried out for public interest, under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) have been completed;

(b) if so, the details thereof;

(c) if not, the reasons therefor and the action being taken against guilty persons; and

(d) the manner in which Government proposes to recover the loss under MGNREGA from such persons?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) to (d) As per the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) the responsibility for implementation of the provisions of the Act is on the State Governments. Complaints regarding poor quality of work are forwarded to the concerned State Governments for systematic enquiry and action, including recovery of loss caused due to poor execution.

†Original notice of the question was received in Hindi.

All States have also been requested to make an arrangement for a three-tier vigilance mechanism to proactively detect irregularities in the implementation of the Act and to follow up detected irregularities and malfeasance, including those identified during social audit. The aim is to ensure that the guilty is punished and recoveries of funds duly made. In order to improve the quality of works, this Ministry has issued detailed guidelines on maintenance of quality in works, under which, each State has to constitute a Quality Monitoring System. Besides this, outcomes for each work are being monitored using the IT system. Detailed instructions by way of Standard Operating Procedure (SOP) for dealing with complaints have also been issued to all States/UTs.

Pilot Project to boost MGNREGA

1671. SHRI D. KUPENDRA REDDY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether a pilot project to give digital boost to the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) has been initiated;

(b) if so, the details thereof and whether the said pilot project is supposed to be started from April, 2015;

(c) if so, whether it has been started;

(d) if so, the details thereof and the names of gram panchayats where the scheme has been started now; and

(e) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) to (e) Yes, Sir. The Government has sanctioned a Mobile Monitoring System (MMS) for better implementation and monitoring of the Mahatma Gandhi National Rural Employment Guarantee Scheme works starting with some Gram Panchayats (GPs). The amount allocated for the 35,000 Mobile/ Tablets is ₹ 35 crore. The State-wise number of Mobile/Tablets is given in Statement (*See* below).

The MMS will empower GPs and implementation agencies with live data from the worksites and allow an online and real-time updation of database for complete transparency. MMS would also help in finding location of assets by geo-tagging them for easy verification.

States are in process of procuring the mobile devices. As and when the procurement is completed, the pilot project will be rolled out.